

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4333  
ANSWERED ON:29.08.2011  
LABOUR COURT JUDGEMENT  
Joshi Shri Mahesh;Singh Shri Pashupati Nath

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the judgements given by the Labour Courts in favour of the labourers have not been or are not being implemented;
- (b) if so, the reaction of the Government in this regard;
- (c) whether the Government takes any action on non-implementation of the said judgements;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a) to (e): The orders passed by the Central Government Industrial Tribunal-cum-Labour Courts are notified in the Official Gazette and are binding on the employers. In majority of cases, the employers implement the orders of the Labour Courts in respect of organisations which fall under Central Sphere. In case of non-implementation of award by the employers, there is a provision for prosecution sanctioned under section 29 of the Industrial Disputes Act, 1947.